
(2018) 04 P&H CK 0406

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Writ Petition No. 9816 Of 2017 (O&M)

Jai Kumar

APPELLANT

Vs

State of Haryana and
other

RESPONDENT

Date of Decision: April 24, 2018

Acts Referred:

- Land Acquisition Act 1894 - Section 4, 6, 18, 23(1A)
- Constitution of India, 1950 - Article 226, 227

Hon'ble Judges: Ajay Kumar Mittal, J; Anupinder Singh Grewal, J

Bench: Division Bench

Advocate: M.L. Sharma, Sushil Kumar Sharma, Sandeep Moudgil, Deepak Sabharwal

Final Decision: Allowed

Judgement

Allotment of in cases where only land is acquired (Oustee Quota Plots),,,

Scheme applicable up to 06.09.2010, Scheme Revised w.e.f. 07.09.2010,,

Land/Area Acquired, "Size of residential plot to

be allotted", Land/Area acquired, "Size of residential plot to

be allotted

100 to 500 sq. yards, 3 marla, 100 to 500 sq. yards, 90 sq. mtrs.

501 to 1000 sq. yards, 4 marla, 501 to 1000 sq. yards, 150 sq. mtrs

1001 sq. yards to $\tilde{\sim}$, $\hat{\sim}$ ¹/₂ acre, 6 marla, 1001 sq. yards to $\tilde{\sim}$, $\hat{\sim}$ ¹/₂ acre, 200 sq. mtrs.

Above $\tilde{\sim}$, $\hat{\sim}$ ¹/₂ acre to $\tilde{\sim}$, $\hat{\sim}$ ³/₄

acre", 8 marla, "Above $\tilde{\text{A}}, \hat{\text{A}}^{\frac{1}{2}}$ acre to $\tilde{\text{A}}, \hat{\text{A}}^{\frac{3}{4}}$

acre", 300 sq. mtrs.

Above $\tilde{\text{A}}, \hat{\text{A}}^{\frac{3}{4}}$ acre to 1 acre, 10 marla, Above $\tilde{\text{A}}, \hat{\text{A}}^{\frac{3}{4}}$ acre to 1 acre, 350 sq. mtrs.

One acre and above, 14 marla, Above one acre, 450 sq. mtrs.